

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

ORDER DT.15.7.2003.

Heard Mr. P. P. Ray, learned counsel for the Respondents by filing a Memorandum dated 15.7.03, Respondents have disclosed that on the basis of the recommendation of the Review D.P.C., the Applicant has been promoted to the post of Head Clerk/Assistant on regular basis w.e.f. 17.12.2002 vide Order No. 969(E)/2002 dated 19.12.2002 issued by the Deputy Director(Admn.) ESI Corporation, Regional Office, Bhubaneswar.

In view of the above, the Respondents have submitted that this application has become infructuous and may be disposed of accordingly. In view of the fact of the case as disclosed in the memorandum submitted by the Respondents, the Grievance of the Applicant has been met in full and this original Application is disposed of being infructuous. No costs.

Stay order passed on 9.1.2003 stands vacated.

Send copies of this order to all the parties. Free copies of this order be given to learned counsel for both sides.

Vice-Chairman

Member(Judicial)